

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 11.10.2012**

**OA No. 500/2011 with MA No. 335/2012**

Mr. Anupam Agarwal, counsel for applicants.  
Mr. Mukesh Agarwal, counsel for respondents.

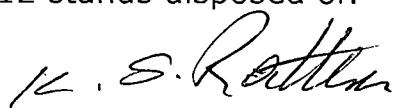
Heard learned counsels appearing for the respective parties.

2. During the pendency of the present O.A., the respondents have filed a Misc. Application No. 335/2012 wherein the respondents, in para 2, have categorically stated that on re-submission of application by the applicant, his case for consideration for appointment on compassionate grounds has been included at Sl. No. 25 in the Board of Officers - 2009-10, which is not yet finalized. It is further submitted that, in case, the applicant is not recommended by Board of Officers - 2009-10, he will be considered in Board of Officers - 2010-11 and Board of Officers 2011 to December, 2011.

3. In view of the above, it reveals that the case of the applicant has already been included at Sl. No. 25 for consideration for appointment on compassionate grounds in the Board of Officers - 2009-10 but the same is not yet finalized and, in case, the applicant is not given appointment on compassionate grounds then his case will be considered by the next Board of Officers - 2010-11 and Board of Officers 2011 to December, 2011. In view of this fact, the present Original Application has become infructuous and deserves to be dismissed as having become infructuous.

4. However, the respondents shall communicate the decision so taken by the Board of Officers to the applicant.

5. Consequently, the Original Application stands dismissed as having become infructuous. Thus, the Misc. Application No. 335/2012 stands disposed of.



(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER